

GOVERNMENT OF INDIA  
MINISTRY OF JAL SHAKTI,  
DEPARTMENT OF WATER RESOURCES, RIVER DEVELOPMENT & GANGA  
REJUVENATION  
**RAJYA SABHA**  
**STARRED QUESTION NO. \*337**  
ANSWERED ON 04.04.2022

**INTER-STATE WATER DISPUTES**

337. SHRI PRABHAKAR REDDY VEMIREDDY

Will the Minister of JAL SHAKTI be pleased to state:

- (a) whether as per Inter-State Water Disputes Act, Government will take opinion of lower riparian States before giving hydrological clearance to any project;
- (b) reasons for not taking opinion of lower riparian States of Andhra Pradesh, Telangana and Maharashtra and not sharing Detailed Project Report (DPR);
- (c) whether Government will direct Karnataka to share Upper Bhadra DPR with lower riparian States, if not, reasons therefor;
- (d) how Government justifies that Bachawat Tribunal has allocated water to Upper Bhadra and hence DPR was not shared with lower riparian States; and
- (e) details of paras/recommendations of water allocation made by Bachawat Tribunal for Upper Bhadra?

**ANSWER**

THE MINISTER OF STATE FOR JAL SHAKTI

(SHRI BISHWESWAR TUDU)

- (a) to (e) A statement is laid on the Table of the House.

**STATEMENT REFERRED TO IN REPLY TO PARTS (a) to (e) OF STARRED QUESTION NO. \*337 TO BE ANSWERED ON 04.04.2022 REGARDING “INTER-STATE WATER DISPUTES”.**

(a) Inter-State River Water Disputes Act, 1956, as amended, prescribes procedure only for adjudication of disputes relating to waters of inter-State rivers and river valley thereof. When any request under section 3 of the Act is received from any State Government in respect of any water dispute and the Central Government is of opinion that the water dispute cannot be settled by negotiations, the Central Government under section 4 (1) of the Act shall, within a period not exceeding one year from the date of receipt of such request, by notification in the Official Gazette, constitute a Water Disputes Tribunal for the adjudication of the water dispute.

(b) to (e) The Detailed Project Report (DPR) of Upper Bhadra Project was received in the Central water Commission (CWC) in August, 2015 for planned utilization of 29.90 TMC (thousand million cubic feet). As per the DPR, the project envisages lifting of 17.40 TMC of water in the 1st stage from Tunga to Bhadra and lifting 29.90 TMC of water in the 2nd stage from Bhadra to Tunnel near Ajjampura in Tungabhadra sub-basin of Krishna basin. The project proposes to use water from K-8 (Tungabhadra) sub-basin in Krishna basin.

As per Krishna Water Disputes Tribunal (KWDT-1) Award, State of Karnataka has been allocated 734 TMC of Krishna waters. The Clause XV of the order of KWDT-1 states that, *“Nothing in the Order of this Tribunal shall impair the right or power or authority of any State to regulate within its boundaries the use of water, or to enjoy the benefit of waters within that State in a manner not inconsistent with the Order of this Tribunal”*.

The State of Karnataka prepared a Master Plan in 2002 indicating project-wise allocation of 734 TMC of waters. In the said Master Plan, allocation to projects in K-8 (Tungabhadra) sub-basin has been kept as 311.90 TMC, i.e., well within the limit on the utilization of water from K-8 (Tungabhadra) sub-basin of 320 TMC, as per the Final Order of KWDT. Out of 734 TMC of water, 23 TMC of water has been allocated to Upper Bhadra Project. As per the DPR, out of 23 TMC for Upper Bhadra Project, 1.5 TMC is to be utilized for Ubrani Amrathapura LIS. Thus, out of 734 TMC allocated by KWDT-I, 21.5 TMC is planned for utilization in Upper Bhadra Project. Further, as per decision of Godavari Water Disputes Tribunal (GWDT), 21 TMC of water is allocated to Karnataka in lieu of Godavari Diversion Scheme of Andhra Pradesh. As intimated by the Government of Karnataka, the Master Plan has been revised restricting the quantity available from Godavari diversion to 21 TMC. Out of this 21 TMC, an allocation of 2.4 TMC of water for the Upper Bhadra Project is included in the Master Plan. Subsequently, State of Karnataka vide Order dated 27.11.2019 has accorded its approval for accounting 6.0 TMC of water under Upper Bhadra Project from the overall allocation of Minor Irrigation (MI) in K-8 (Tungabhadra) & K-9 (Vedavathy) sub-basins of Krishna Basin. Thus the total allocation to Upper Bhadra Project becomes 29.9 (21.5 + 2.4 + 6) TMC.

The project was considered by the Advisory Committee of Department of Water Resources, River Development and Ganga Rejuvenation in its 147th meeting held on 24.12.2020 and as per the minutes of the said meeting, the project is as per the Award of KWDT-I as well as GWDT. Since the planned utilization of the project was within the allocation of water to Karnataka, consultation with other basin States was not necessary as per the extant guidelines for clearance of projects from inter-State angle.

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